

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/176(KB)2018
IA(I.B.C)/1253(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28TH JUNE 2024

IN THE MATTER OF	STATE BANK OF INDIA VS IMPEX METAL & FERRO ALLOYS LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rahul Auddy, Adv.] For the Liquidator
Mr. Aditya Gooptu, Adv.]

ORDER

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/1253(KB)2024:**
 - a. This application is filed by the Liquidator under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 44 (2) of the Insolvency and Bankruptcy Board (Liquidation Process) Regulations, 2016 for extension of 6 months and the liquidation process is scheduled to expire on 30th June, 2024.
 - b. The reasons for extension seeking by the Liquidator is mentioned in paragraphs 16 and 17 of this application.
 - c. This application is supported by an affidavit which is placed at pages 17 to 19.
 - d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator.
 - e. Since the appeal is pending before the Hon'ble National Company Law Appellate Tribunal, New Delhi in regard to the distribution of liquidation process, we grant extension of liquidation process by 4 months from the date of the order and accordingly, IA(I.B.C)/1253(KB)2024 is allowed and disposed of.
 - f. The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**